

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. : 329/TT/2022

Subject : Petition for determination of transmission tariff for the transmission lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the FY 2019-20 to FY 2023-24 for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2020.

Date of Hearing : 12.01.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Madhya Pradesh Power Transmission Company Limited

Respondents : Power Grid Corporation of India Limited and 4 Ors

Parties present : Ms. Poorva Saigal, Advocate, MPPTCL
Mr. Shubham Arya, Advocate, MPPTCL
Mr. Ravi Nair, Advocate, MPPTCL
Ms. Shikha Sood, Advocate, MPPTCL
Ms. Reeha Singh, Advocate, MPPTCL
Mr. Anumeha Smiti, Advocate, MPPTCL
Mr. Manoj Dubey, Advocate, MPPMCL

Record of Proceedings

The matter was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the following 16 number of transmission lines owned by the Petitioner which have been held to be ISTS lines for the FY 2019-20 to FY 2023-24 for inclusion in Computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2020:



- 1) Malanpur – Auraiya 220 kV line
- 2) Mehgaon - Auraiya 220 kV line
- 3) Badod - Kota 220 kV line
- 4) Badod - Modak 220 kV line
- 5) Kalmeshwar - Pandhurna 220 kV line
- 6) Kotmikala - Amarkantak-1, 220 kV line
- 7) Kotmikala - Amarkantak-2, 220 kV line
- 8) Sardar Sarovar – Rajgarh-1, 400 kV line
- 9) Sardar Sarovar – Rajgarh-2, 400 kV line
- 10) 400 kV Seoni (MP) – Sarni (MP) line
- 11) 400 kV Seoni (MP) – Bhilai (Chattisgarh) line
- 12) Seoni-Pench-1 132 kV line
- 13) Seoni-Pench-2 132 kV line
- 14) Balaghat-Dongargarh 132 kV line
- 15) Balaghat-Bhanegaon-Dhamda 132 kV line
- 16) Morwa-Beena 132 IV line

b. The Petitioner has claimed the transmission charges in respect of above 16 lines to be included in the PoC mechanism in line with the methodology followed by the Commission in order dated 19.12.2017 in Petition No. 88/TT/2017 in respect of 11 nos. lines (Sl. Nos. 1 to 11) read with order dated 12.6.2019 in Review Petition No. 11/RP/2018 and order dated 28.5.2020 in Petition No. 388/TT/2019 for 5 number lines (Sl. Nos. 12 to 16).

c. According to the Petitioner, in the case of transmission lines which are more than 25 years, only O&M Expenses and Interest on Working Capital (IWC) are claimed while in the case of transmission lines which are less than 25 years old, other components of tariff such as depreciation, IoL and RoE, as per the 2019 Tariff Regulations have been claimed.

3. The methodology of the Central Commission allowing tariff for the deemed ISTS lines reckoning their useful life as 25 years has been set aside by the APTEL vide judgment dated 14.11.2022 in Appeal No. 267 of 2018 and batch matters and the APTEL in the said judgment has observed that the useful life of the deemed ISTS lines shall be the same as for the ISTS lines specified in the 2014 Tariff Regulations.

4. Learned counsel further submitted that in view of the said judgment of APTEL dated 14.11.2022, the Petitioner may be given some time to amend the present petition to file the revised tariff forms regarding the lines which have not completed the useful life of 35 years.

5. After hearing learned counsel for the Petitioner, the Commission permitted the Petitioner to amend the present petition and serve copy of the same on the Respondents by 9.2.2023 and the Respondents may file their reply, if any, by 23.2.2023.



6. The Petitioner is directed to submit the following information on an affidavit with advance copy of the same to the Respondents by 9.2.2023 and the Respondents may file their response, if any, by 23.2.2023:

- (a) Single Line Diagram (SLD) of the transmission lines (assets) covered in the present petition.
- (b) The lines covered in the instant petition are between two States. Is there any power supply agreement between the two States? Is there any agreement between the States to maintain these lines and keep standby lines in good condition?
- (c) Whether the aforesaid 16 number of ISTS lines were under operation during 2014-2019 tariff period? If so, submit details/self-declaration of operation and power flow thereof for the 2014-19 tariff period.
- (d) The availability of transmission system for the above mentioned lines?
- (e) The status of Appeal No. 415 of 2019 filed by the Petitioner before the APTEL against the Commission's order dated 19.12.2017 in Petition No. 88/TT/2017.

7. The matter shall be listed for further hearing on 2.3.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

